

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 09.07.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	New IA (IBC)/1070/2024, IA (IBC)/463/2024 in Company Petition IB/368/2022
NAME OF THE COMPANY	
NAME OF THE PETITIONER(S)	Bank of Maharashtra
NAME OF THE RESPONDENT(S)	Shri T Manohar Rao
UNDER SECTION	95 of IBC

ORDER

IA (IBC)/1070/2024

Present: Ld. Counsel Mr. Varun Ambati for the Applicant.

Mr. Murali Mohan Chevuturi, Resolution Professional.

Issue notice to the Respondents and the same may be published in leading newspapers in English and Vernacular languages and file proof of service as well as proof of publication by way of an affidavit before the next date of hearing.

Publication shall be effected within ten (10) days before the next date of hearing.

Matter is adjourned to 28.08.2024.

IA (IBC)/463/2024

Present: Ld. Counsel Mr. Varun Ambati for the Applicant.

Mr. Murali Mohan Chevuturi, Resolution Professional.

Despite service through paper publication, respondent not present. Hence, respondent is set ex-parte. There is no repayment plan. Accordingly, this application is allowed and disposed of.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)